

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-165/ND/2018

IN THE MATTER OF:

Rapid Metro Rail Gurgaon Limited

..PETITIONER

Vs.

Micromax Informatics Ltd

. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 19.2.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Atul Sharma, Advocate with Ms. Ashly Cherin with Ms. Aditi Halder.


For the Respondents : -

ORDER

Learned Counsel for the petitioner is present and moves this petition. In relation to the dispatch receipt of Section 8 notice, the petitioner is directed to file the original of the dispatch receipt as the Photostat copies produced are not legible. For this purpose, two days time is granted.

List on 21.2.2018.

Surjit
19.2.2018


(R. VARADHARAJAN)
MEMBER (JUDICIAL)